

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3650
ANSWERED ON:18.04.2005
CONDITION OF WORKERS IN CONSTRUCTION WORK
Singh Shri Prabhunath

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether most of the States have not implemented the provisions of (i) The Building and other Construction Workers (Regulation of Employment and Conditions of Service

(e) Act, 1996 and (ii) The Building and other Construction Workers Welfare Cess Act, 1996 enacted for the welfare of more than 17.6 million building and other construction workers in the country; and

(b) if so, the measures taken/proposed to be taken by the Government to ensure that all States/Union Territories implement the provisions of the Acts in letter and spirit so as to ameliorate the living conditions of workers engaged in the construction work?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO)

(a) & (b): Yes Sir. The Government has been making concerted efforts to implement the Building and Other Construction Workers (Regulation of Employment and Condition of Service) Act, 1996 and the Building and Other Construction Worker's Welfare Cess Act, 1996 in both letter and spirit. A Special Group, in pursuance of the directions of Prime Minister's Office (PMO) has been constituted to closely monitor and review the implementation of these Acts. In the meetings of the Special Group representatives of the State Government were impressed upto to finalise the State Rules and implement the above Acts at the earliest. Details of Meetings of the Special Group held so far are annexed.